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IN THE HIGH COURS OF DELHI AT NEW DELHI

+ CS(OS) 292/2023

SMT RITU JAIN & ORS. Plaintiffs

Through: Ms. Tejaswini Verma, Adv.

versus

SH YOGESH JAIN & ORS. Defendants

Through: Mr. Shailender Dahiya, Adv. for

D-1&3

Ms. Amita Singh Kalkal, Adv. for D-2 (joined through VC) and

D-2 (physically) in person

None for D-4

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

ORDER

% <u>21.08.2023</u>

CS(OS) 292/2023

As per record. Written Statement alongwith Affidavit of Admission/Denial of the documents and documents filed by the defendant no.1&3 were already on record vide order dated 04.07.2023. However, till date, the plaintiff has not filed any Replication alongwith Affidavit of Admission/Denial of the same. The stipulated period for filing Replication alongwith **Affidavit** of Admission/Denial of the documents by the plaintiffs has already expired. So, the right of the plaintiff to file Replication alongwith Affidavit of Admission/Denial of the documents is ordered to be closed under Chapter VII, Rule 5 of Delhi High Court Rules.

Written Statement alongwith Affidavit of Admission/Denial of the documents has not been filed by the defendant no.2 till date. At this stage, learned counsel

This is a digitally signed order. for the defendant no.2, who has joined the proceedings, The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings, The Order is downloaded from the Defendant no.2 who has joined the proceedings is the Order is downloaded from the Defendant no.2 who has joined the proceedings is the Order is downloaded from the Defendant no.2 who has joined the Order is downloaded from the Defendant no.2 who has joined the Order is downloaded from the Defendant no.2 who has joined the Defendant no.2 who has joined the Order is downloaded from the Defendant no.2 who has joined the Order is downloaded from the Defendant no.2 who has joined the Order is downloaded from the Order is d





Statement alongwith Afficient of Admission/Denial of the documents with an application seeking condonation of delay in filing Written Statement during the course of day. Needless to say, Written Statement and Affidavit of Admission/Denial of the documents, if any, filed by the defendant no.2 shall be made part of the record as per law.

Written Statement alongwith Affidavit of Admission/Denial of the documents has not been filed by the defendant no.4 till date despite service. None is present on behalf of the defendant no.4 today to explain in this regard. So, the right of the defendant no.4 to file Written Statement alongwith Affidavit of Admission/denial of the documents is ordered to be closed.

Re-notify the matter for completion of pleadings qua defendant no.2/further proceedings on the next date of hearing.

IA No.9078/2023 (Interim Injunction) moved by the plaintiff; and

IA no.9081/2023 (filed on behalf of plaintiff nos.1 and 2 for discovery on oath and production of documents by defendant no.1)

As per record, replies to captioned IAs filed by the defendant no.1&3 are already on record. At request, rejoinder, if any, to the same be filed by the plaintiff within one week with copy to the opposite side.

Learned counsel for the defendant no.2 seeks some time to file reply to captioned IAs. At request, reply, if any, to captioned IAs be filed by the defendant no.2 within one week with copy to the opposite side, who is at liberty to file rejoinder, if any, within one week thereafter with

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No reply to captioned IAs has been filed defendant



no.4 till date. None is pent on behalf of the defendant no.4 today to explain in this regard. So, the right of the defendant no.4 to file reply to captioned IAs is ordered to be closed.

Re-notify captioned IAs for completion of pleadings on 18.10.2023.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

AUGUST 21, 2023/ab

Click here to check corrigendum, if any